

**Central Administrative Tribunal
Principal Bench,
New Delhi**

CP No.74/2016
In
OA No.3333/2015

this the 28th day of July, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

K.N.Mishra, Aged-65 years
S/o Shri C.N.Mishra
Retired Superintendent
Department of Social Welfare
Govt. of NCT, New Delhi
R/o L-36A, Laxmi Nagar
Delhi -92. Applicant

(By Advocate:Shri Yogesh Sharma)

Versus

Shri Parimal Rai
Secretary
Department of Social Welfare
GNCT of Delhi, GLNS Complex
Delhi Gate, Delhi.Respondent.

(By Advocate: Shri B.N.P.Pathak)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, the learned counsel for the respondent produced a speaking order dated 27.07.2016 whereunder the respondent has complied with the order of this Tribunal and also stated that consequential benefits will be paid to the applicant, within a week.

2. In the circumstances and in view of the substantial compliance and categorical statement of the respondent, the CP is closed. Notice issued to the respondent is discharged. No costs.

(Dr. Birendra Kumar Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

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